FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S. TURNREST RESOURCES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TURNREST RESOURCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/04/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090GJ2017PTC096979
5.	Address of the registered office and principal office (if any) of corporate debtor	D-1001, SWATI CRIMSON & CLOV, NR SHILAJ CIRCLE VILL: SHILAJ, TAL: DASK, ROI, AHMEDABAD, GUJARAT, INDIA, 380059
6.	Insolvency commencement date in respect of corporate debtor	07/11/2025
7.	Estimated date of closure of insolvency resolution process	06/05/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. RAJENDRA DEVIDAS PURANIK IBBI/IPA-001/IP-P02029/2020-2021/13149
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C- 601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX, OFF GEN AK VAIDYA MARG, OPP FIRE BRIGADE MALAD EAST, MUMBAI SUBURBAN, MAHARASHTRA, 400097, Email:- rdpuranik@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C 601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX OFF GEN AK VAIDYA MARG OPP FIRE BRIGADE MALAD EAST MUMBAI SUBURBAN, MAHARASHTRA-400097, Email: cirp.turnrestresources@gmail.com Mob. No. 9820127828

RAJENDRA DEVIDAS PURANIK * IBBI Reg No. 13149 * INSOLVENCY PROFESSIONAL

11.	Last date for submission of claims	21/11/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	Relevant Forms and Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads→IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court I, has ordered the commencement of a corporate insolvency resolution process of the M/S. TURNREST RESOURCES PRIVATE LIMITED on 7th November 2025 in CP (IB)/ 269(AHM)/2025 with IA/1078(AHM)/2025

The creditors of M/s. TURNREST RESOURCES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 21st November 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class]in Form CA.-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date:09/11/2025
Place: Mumbai/Ahmedabad

RAJENDRA DEVIDAS PURANIK
INTERIM RESOLUTION PROFESSIONAL

RAJENDRA DEVIDAS PURANIK • INSOLVENCY PROFESSIONAL • IBBI Reg No. 13149

BRIDGE SECURITIES LIMITED

CIN: L46101GJ1994PLC023772

Address: 4th Floor B/408, Stellar, Sindhu, Bhavan Road Nr. Pakwan Cross Road, Bodakdev, Ahmedabad, Gujarat, India, 380054

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30/09/2025

(₹ In Lakhs except EPS)

Sl No.	Particulars	Quarter Ending on 30.09.2025	Year to Date Figures 31.03.2025	Corresponding Three Months Ended in the Previous Year 30.09.2024
1	Total income from Operations	42.31	191.04	105.40
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	39.25	176.34	100.35
3	Net Profit / (Loss) for the period before Tax, (after Exceptional and/or Extraordinary items)	39.25	176.34	100.35
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	39.29	127.43	100.35
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	39.29	127.43	100.35
6	Equity Share Capital	336.13	336.13	336.13
7	Reserves & Surplus (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	-	-113.99	-
8	Face Value of Equity Share Capital	1	1	1
9	Earnings Per Share (Basic / Diluted)	0.12	0.38	0.30

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website i.e. www.bseindia.com and Company website i.e. bridgesecurities.in

For, **Bridge Securities Limited**
Sd/-
Harshad Panchal
Managing Director
DIN: 03274760

Date: 07.11.2025
Place: Ahmedabad

Pentokey Organy (India) Ltd.

CIN: L24116MH1986PLC041681

509, Western Edge I, Off Western Express Highway, Boriwali East, Mumbai - 400 066.
Tel. No. (91-22) 28545118 **email:** investors@pentokey.com / www.pentokey.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER/HALF YEAR ENDED 30th SEPTEMBER,2025

Particulars	Quarter Ended 30.09.2025	Quarter Ended 30.06.2025	Quarter Ended 30.09.2024	Half year 30.09. 2025	Half year 30.09. 2024	Year Ended 31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total Income	108.94	510.20	36.87	619.14	49.88	129.05
Net Profit / (Loss) from ordinary activities before Tax and Exceptional Items	14.23	48.47	10.53	62.71	15.13	24.55
Net Profit / (Loss) for the period after tax (After Exceptional Items)	14.23	48.47	10.53	62.71	15.13	24.55
Total Comprehensive Income for the period	(0.32)	13.72	(0.31)	13.40	0.18	(5.12)
Equity Share Capital	627.26	627.26	627.26	627.26	627.26	627.26
Other Equity (Reserves excluding Revaluation Reserve)						318.46
Earnings per equity share (for continuing operations)						
Basic :	0.23	0.77	0.17	1.00	0.24	0.39
Diluted:	0.23	0.77	0.17	1.00	0.24	0.39

Note :
The above is an extract of the detailed format of the Audited financial results for the Year ended 30th September, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Year ended 30th September, 2025 are available on the Stock Exchange website, www.bseindia.com and the Company's website www.pentokey.com

For Pentokey Organy (India) Limited
SD/-
Kostuv Kejriwal
Director
DIN : 00285687

Place : Mumbai
Date : 9th November, 2025

KARVY FINANCE

PUBLICATION OF NOTICE U/S 13(2) OF THE SARFAESI ACT.

Corporate office: M/s. Karvy Financial Services Limited , 301, 3rd Floor, Gujrals house, 167 CST Road, Kolivery Area Village, Kalina, Santacruz (E), Mumbai – 400098

Notice is hereby given that the under mentioned borrower(s)/ Co-Borrower(s)/Guarantor(s)/Mortgagor(s) who have defaulted in the repayment of principal and interest of the loan facility obtained by them from the Karvy Financial Services Limited and whose loan accounts have been classified as Non-Performing Assets(NPA). The notices were issued to them under Section 13(2) of the Securitization and Re- construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

Loan Agreement No./Name of the Borrower(s)/Guarantor (s)	Demand Notice Date	Demand Notice Amount
Loan Agreement No. SD02AHM0000908 , 1.MOHYUNUS MOHNAZIR SHAIKH 2. SHAIKH FARIDA MOHAMMAD YUNUS 3. SHAIKH HAIDARALI 4. MOHRWAN Y SHAIKH 5. AZHARUDDIN MOHAMMED YUNUS SHEKH 523, Gulamnabis Chawl, Vishnu Society Shah Alam Roza Ahmedabad – 380022 **And Also At** Shop No 4f-3, Sno 365/1 Patki P Vishnubag Society Opp Dena Bank, Danilimda Ahmedabad - 380001	30th October 2025	Rs. 2133102/- (Rupees Twenty One Lakhs Thirty Three Thousand One Hundred and Two Only)

Description of secured asset(s) (immovable property/ies	Date Of NPA
All That Piece And Parcel of the Property Land and Building bearing Room No. 1, having land area admeasuring around 9.28 sq. mtrs and Room No. 2 having land area admeasuring around 9.28 sq. mtrs with construction admeasuring 5 sq. mtrs standing thereon of the chawl known as "Mariyam Bibi 's Chawl", situated on the land of Survey No. 32/1/2/3, Plot No. 13 of mouje/village Danilimda, Ahmedabad East: Road West: Hanifbhai Trunkwala Chawl North: House of Rafiqbhai Galiyara South: Sarkari Godawn	5th November 2021

The above borrower(s)/ or their guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 SARFAESI Act. Furthermore, this is to bring your attention that under Section 13(8) of the SARFAESI Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale that secured asset.

Sd/-
Date: 09.11.2025 Place: Ahmedabaad **Authorized Officer,For Karvy Financial Services Limited**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Junagadh (Main) Branch,
Crystal Complex, Chittakhana Chowk,
Near Old Civil Hospital, Junagadh - 362001

POSSESSION NOTICE (For Immovable Property)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas The undersigned being the Authorised Officer of **Bank of Baroda,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated **25.08.2025** calling upon the **Borrower M/s Raghuvir Overseas (Partnership Firm, Regd. Address** : 112, The Meadows, Gokuldham, Shantipura Sanand Highway, Sanathal, Ahmedabad - 382 210) to repay the amount mentioned in the notice being **Rs. 4,93,84,882.00/- (Rupees Four Crore Ninety Three Lac Eighty Four Thousand Eight Hundred Eighty Two Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **05th day of November of the year 2025.**

The Borrower / Guarantors / Mortgagors in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda,** for an amount of being **Rs. 4,93,84,882.00/- (Rupees Four Crore Ninety Three Lac Eighty Four Thousand Eight Hundred Eighty Two Only)** and interest thereon at the contractual rate plus costs, charges and expanses till date of payment.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

1. Equitable Mortgage of a Residential Flat No. B-406 of Wing B, 4th Floor, Block / Wing - B, "Gala Luxuria", constructed on Block No. / S. No. 500+502+503-A+504+506, F.P. No. 163/2, T.P.S. No. 3 (Bopal), Nr. Gala Marvella 7 AUDA Garden Bopal, Opp. Orchild Elegance, At Bopal, Ta. Daskroi, Dist. Ahmedabad - 380 058. **Owner : Mr. Chetankumar Maganlal Gajera & Mrs. Beena Chetankumar Gajera. Boundary Description : East** : Passage / Lift then Flat No. B-405, **West** : Margin Space, **North** : Stair Case / Lift then B/407, **South :** Internal Road then Block No. A

2. Equitable Mortgage of a Residential Villa No. 112 (In AUDA Approved Plan its shown as Villa No. P-112), Build up Sq. Mtrs. 166-39, which included undivided share in common areas of the project and construction of Villas / Bunglow, Adm. Sq. Yard 245-00, equivalent to Sq. Mtrs. 204-85 of the project known as "The Meadows", constructed on Amalgamated NA Land, Revenue Survey / Block No. 78, Part Adm. Sq. Yd. 100000-00 equivalent to Sq. Mtrs. 83612-00, consisting of clear Developable Land of Sq. Yards 88750-00 equivalent to Sq. Mtr. 74206-00 and 11250-00 Sq. Yd. equivalent to 9406-00 Sq. Mtr. of undivided land of Bigger Land of thereabouts and clear land of 74206-00 Sq. Mtrs., consisting of Old Land, Revenue Survey / Block No. 1003/part, 1008/part, 1021/part, 1024 part and 1099/part of situated lying being Village : Sanathal, Tal. Sanand, Dist. Ahmedabad, Registration Sub District : Sanand, situated at The Meadows, Gokuldham, Near Eklavya School, Sarkhej, Sanand Highway, Sanathal, Ahmedabad. **Owner : Mr. Sharadbhai K. Talaviya. Boundary Description : East** : Block No. 1010, Block No. 1009/part, Block No. 1018, **West** : Development Plan Road, **North** : Development Plan Road, **South :** Amalgamated Block No. 78/part

Date : 05.11.2025,
Place : Junagadh

Chief Manager & Authorised Officer,
Bank of Baroda

बैंक ऑफ़ बड़ौदा Bank of Baroda

Junagadh (Main) Branch,
Crystal Complex, Chittakhana Chowk,
Near Old Civil Hospital, Junagadh - 362001

POSSESSION NOTICE (For Immovable Property)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas The undersigned being the Authorised Officer of **Bank of Baroda,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated **25.08.2025** calling upon the **Borrower Mr. Sharadbhai Keshavbhai Talaviya & Mrs. Sejalben Sharadkumar Talaviya** (Address : 112, The Meadows, Gokuldham, Shantipura Sanand Highway, Sanathal, Ahmedabad - 382 210) to repay the amount mentioned in the notice being **Rs. 58,36,208.00/- (Rupees Fifty Eight Lac Thirty Six Thousand Two Hundred Eight Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **05th day of November of the year 2025.**

The Borrower / Guarantors / Mortgagors in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda**, for an amount of being **Rs. 58,36,208.00/- (Rupees Fifty Eight Lac Thirty Six Thousand Two Hundred Eight Only)** and interest thereon at the contractual rate plus costs, charges and expanses till date of payment.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable Mortgage of a Residential Villa No. 112 (In AUDA Approved Plan its shown as Villa No. P-112), Build up Sq. Mtrs. 166-39, which included undivided share in common areas of the project and construction of Villas / Bunglow, Adm. Sq. Yard 245-00, equivalent to Sq. Mtrs. 204-85 of the project known as "The Meadows", constructed on Amalgamated NA Land, Revenue Survey / Block No. 78, Part Adm. Sq. Yd. 100000-00 equivalent to Sq. Mtrs. 83612-00, consisting of clear Developable Land of Sq. Yards 88750-00 equivalent to Sq. Mtr. 74206-00 and 11250-00 Sq. Yd. equivalent to 9406-00 Sq. Mtr. of undivided land of Bigger Land of thereabouts and clear land of 74206-00 Sq. Mtrs., consisting of Old Land, Revenue Survey / Block No. 1003/part, 1008/part, 1021/part, 1024 part and 1099/part of situated lying being Village : Sanathal, Tal. Sanand, Dist. Ahmedabad, Registration Sub District : Sanand, situated at The Meadows, Gokuldham, Near Eklavya School, Sarkhej, Sanand Highway, Sanathal, Ahmedabad. **Owner : Mr. Sharadbhai K. Talaviya. Boundary Description : East :** Block No. 1010, Block No. 1009/part, Block No. 1018, **West** : Development Plan Road, **North** : Development Plan Road, **South :** Amalgamated Block No. 78/part

Date : 05.11.2025,
Place : Junagadh

Chief Manager & Authorised Officer,
Bank of Baroda

VITESSE AGRO LIMITED

Redg. Office : 4th Floor, Agrawal Complex Near CG Road, Ahmedabad, Gujarat, India, 380009
CIN: L01200GJ1980PLC093159 | **Website:** www.vitesseagro.co.in
EMAIL ID: care@famil.com | **Mobile No.** +91 9760478015

NOTICE OF 44th ANNUAL GENERAL MEETING REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

1. Notice is hereby given that the Annual General Meeting (AGM) of the members of Vitesse Agro Limited (the Company) will be held on **Saturday, 29th day of November, 2025** at 12:00 P.M. IST through Video- Conferencing/Other Audio-visual means(VC/OAVM) to transact the businesses as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder read with General Circular issued from time to time, respectively circulars issued by the Ministry of Corporate Affairs ("MCA Circulars").
2. Electronic copies of the Notice of the AGM and the Annual Report for the financial year ended March 31, 2024 of the Company has been sent to all the members, whose email ids are registered with the Company/RTA/Depository participant(s), as on the cut-off date i.e, **22nd November, 2025**. Please note that the requirement of sending physical copy of the Notice of the AGM and Annual Report to the Members have been dispensed with vide MCA Circulars. The Notice and the Annual Report will also be available and can be downloaded from the website of the Company www.vitesseagro.co.in
3. The facility of casting the votes by the members ("e-voting") will be provided by **NSDL** ('National Securities Depository Limited') and the detailed procedure for the same is provided in the Notice of the AGM. The remote e-voting period commences on **Wednesday, 26th November, 2025 to Friday, 28th November, 2025** During this period, members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date of **22nd November, 2025**, may cast their vote by remote e- voting or by e-voting at the time of AGM. Members participating through in person shall be counted for reckoning the quorum under Section 103 of the Act.
4. Members, who are holding shares in physical/electronic form and their e-mail addresses are not registered with the Company/their respective Depository Participants, are requested to register their e-mail addresses at the earliest by sending scanned copy of a duly signed letter by the Member(s) mentioning their name, complete address, folio number, number of shares held with the Company along with self-attested scanned copy of the PAN Card and self-attested scanned copy of any one of the following documents viz., Aadhar Card, Driving License, Election Card, Passport, utility bill or any other Govt. document in support of the address proof of the Member as registered with the Company for receiving the Annual Report 2023-24 along with AGM Notice by email to organicipo@gmail.com. Members holding shares in demat form can update their email address with their Depository Participants. The notice of the AGM contains the instructions regarding the manner in which the shareholders can cast their vote through remote e-voting or by e-voting at the time of AGM.
5. The Register of Members and Share Transfer books of the Company will remain closed from **Saturday, 22nd November, 2025 to Saturday, 29th November, 2025** (both days inclusive).
6. The Notice of AGM and Annual Report for the financial year 2023-24 sent to members in accordance with the applicable provisions in due course.

For Vitesse Agro Limited
Sd/-
Ms. Sumita
Director
DIN- 08430851

Date : 07.11.2025
Place : Ahemdabad

VITESSE AGRO LIMITED

Redg. Office : 4th Floor, Agrawal Complex Near CG Road, Ahmedabad, Gujarat, India, 380009
CIN: L01200GJ1980PLC093159 | **Website:** www.vitesseagro.co.in
EMAIL ID: care@famil.com | **Mobile No.** +91 9760478015

NOTICE OF 43rd ANNUAL GENERAL MEETING REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

1. Notice is hereby given that the Annual General Meeting (AGM) of the members of Vitesse Agro Limited (the Company) will be held on **Saturday, 29th day of November, 2025** at 11:00 A.M. IST through Video- Conferencing/Other Audio-visual means(VC/OAVM) to transact the businesses as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder read with General Circular issued from time to time, respectively circulars issued by the Ministry of Corporate Affairs ("MCA Circulars").
2. Electronic copies of the Notice of the AGM and the Annual Report for the financial year ended March 31, 2023 of the Company has been sent to all the members, whose email ids are registered with the Company/RTA/Depository participant(s), as on the cut-off date i.e, **22nd November, 2025**. Please note that the requirement of sending physical copy of the Notice of the AGM and Annual Report to the Members have been dispensed with vide MCA Circulars. The Notice and the Annual Report will also be available and can be downloaded from the website of the Company www.vitesseagro.co.in
3. The facility of casting the votes by the members ("e-voting") will be provided by **NSDL** ('National Securities Depository Limited') and the detailed procedure for the same is provided in the Notice of the AGM. The remote e-voting period commences on **Wednesday, 26th November, 2025 to Friday, 28th November, 2025** During this period, members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date of **22nd November, 2025**, may cast their vote by remote e- voting or by e-voting at the time of AGM. Members participating through in person shall be counted for reckoning the quorum under Section 103 of the Act.
4. Members, who are holding shares in physical/electronic form and their e-mail addresses are not registered with the Company/their respective Depository Participants, are requested to register their e-mail addresses at the earliest by sending scanned copy of a duly signed letter by the Member(s) mentioning their name, complete address, folio number, number of shares held with the Company along with self-attested scanned copy of the PAN Card and self-attested scanned copy of any one of the following documents viz., Aadhar Card, Driving License, Election Card, Passport, utility bill or any other Govt. document in support of the address proof of the Member as registered with the Company for receiving the Annual Report 2022-23 along with AGM Notice by email to organicipo@gmail.com. Members holding shares in demat form can update their email address with their Depository Participants. The notice of the AGM contains the instructions regarding the manner in which the shareholders can cast their vote through remote e-voting or by e-voting at the time of AGM.
5. The Register of Members and Share Transfer books of the Company will remain closed from **Saturday, 22nd November, 2025 to Saturday, 29th November, 2025** (both days inclusive).
6. The Notice of AGM and Annual Report for the financial year 2022-23 sent to members in accordance with the applicable provisions in due course.

For Vitesse Agro Limited
Sd/-
Ms. Sumita
Director
DIN- 08430851

Date : 07.11.2025
Place : Ahemdabad

FORM A
PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. TURNREST RESOURCES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	TURNREST RESOURCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/04/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090GJ2017PTC096979
5.	Address of the registered office and principal office (if any) of corporate debtor	D-1001, SWATI CRIMSON & CLOV, NR SHILAJ CIRCLE VILL: SHILAJ, TAL: DASK, ROI, AHMEDABAD, GUJARAT, INDIA, 380059
6.	Insolvency commencement date in respect of corporate debtor	07/11/2025
7.	Estimated date of closure of insolvency resolution process	06/05/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. RAJENDRA DEVIDAS PURANIK IBBI/IPA-001/IP-P02029/2020-2021/13149
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C- 601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX, OFF GEN AK VAIDYA MARG, OPP FIRE BRIGADE MALAD EAST, MUMBAI SUBURBAN, MAHARASHTRA, 400097. **Email**- rdpuranik@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C 601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX OFF GEN AK VAIDYA MARG OPP FIRE BRIGADE MALAD EAST MUMBAI SUBURBAN, MAHARASHTRA-400097, **Email** cirp.turnrestresources@gmail.com Mob. No. 9820127828
11.	Last date for submission of claims	21/11/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court I, has ordered the commencement of a corporate insolvency resolution process of the **M/S. TURNREST RESOURCES PRIVATE LIMITED** on **7th November 2025** in CP (IB)/ 269(AHM)/2025 with IA/1078(AHM)/2025

The creditors of **M/s. TURNREST RESOURCES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **21st November 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class]in Form CA.-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date:09/11/2025
Place: Mumbai/Ahmedabad

RAJENDRA DEVIDAS PURANIK
INTERIM RESOLUTION PROFESSIONAL

FAIRCHEM ORGANICS LIMITED

Registered Office & Works :
253/P & 312, Village Chekhala, Sanand - Kadi Highway, Taluka Sanand, Dist. Ahmedabad - 382 115, Gujarat, INDIA
Ph.: (02717) 687 900, (02717) 687 901; Email Id: cs@fairchem.in; Website: www.fairchem.in
CIN: L24200GJ2019PLC129759

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

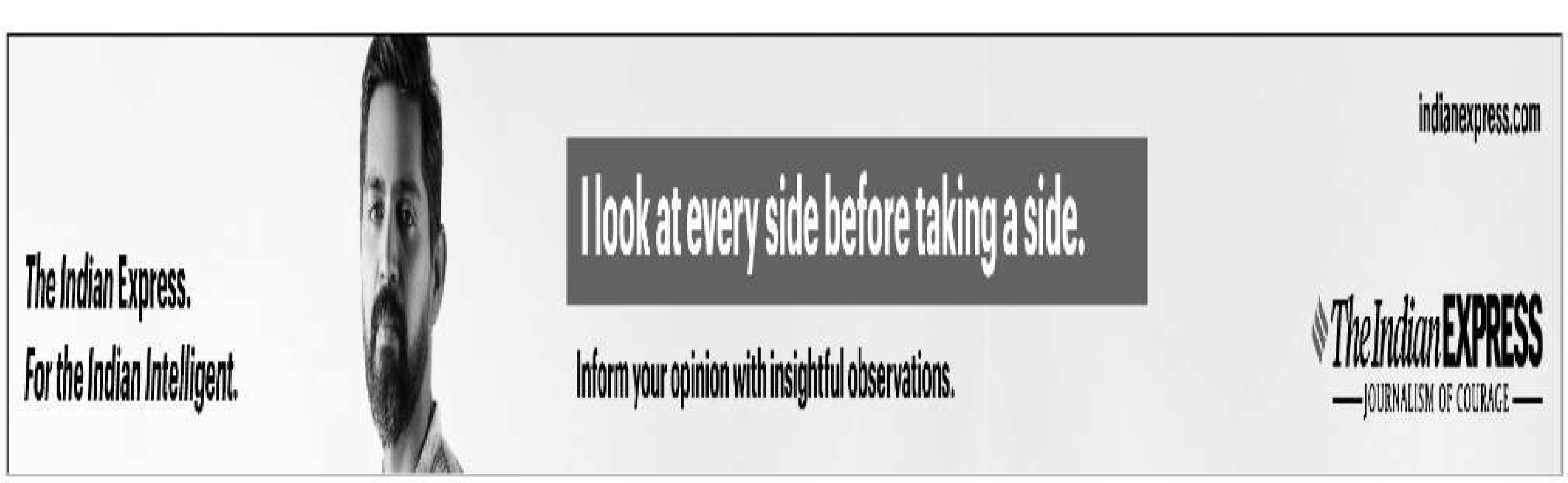
(Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended 30-Sep-2025	Quarter ended 30-Jun-2025	Quarter ended 30-Sep-2024	Six Months ended 30-Sep-2025	Six Months ended 30-Sep-2024	Year ended 31-Mar-2025
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	11,189.70	13,119.67	13,899.77	24,309.37	30,416.22	53,923.71
2	Net Profit / (Loss) for the Period (Before Tax, Exceptional and/or Extraordinary Items)	117.76	161.56	547.55	279.32	2,409.21	2,992.04
3	Net Profit / (Loss) for the Period Before Tax (After Exceptional and/or Extraordinary Items)	117.76	161.56	547.55	279.32	2,409.21	2,992.04
4	Net Profit / (Loss) for the Period After Tax (After Exceptional and/or Extraordinary Items)	77.22	117.36	401.06	194.58	1,786.28	2,197.43
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)	66.94	110.92	388.55	177.86	1,773.68	2,186.35
6	Equity Share Capital (Face value of Rs. 10/- each)	1,302.09	1,302.09	1,302.09	1,302.09	1,302.09	1,302.09
7	Other Equity (as per balance sheet of the previous accounting year)					-	28,900.97
8	Earnings Per Share (Face value of Rs. 10/- each) - In Rupees						
	Basic	0.59	0.90	3.08	1.49	13.72	16.88
	Diluted	0.59	0.90	3.08	1.49	13.72	16.88

Notes:
1 The above is an extract of the detailed format of Unaudited Financial Results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchanges (www.bseindia.com, www.nseindia.com) and the Company (www.fairchem.in)

For and on behalf of the Board of Directors,
For Fairchem Organics Limited,
Nahoosh Jariwala
Chairman and Managing Director
(DIN : 00012412)

Place : Chekhala, Taluka Sanand, Dist. AHMEDABAD
Date : November 07, 2025



ભારત IMF-વિશ્વ બેંકની સંયુક્ત ટીમ દ્વારા હાથ ધરવામાં આવેલા નાણાકીય ક્ષેત્રના મૂલ્યાંકનનું સ્વાગત

૩૦ ટ્રિલિયન ડૉલરની અર્થવ્યવસ્થા માટે નાણાકીય ક્ષેત્રમાં સુધારાની જરૂર

નાણાકીય ક્ષેત્રના સુધારાઓએ ભારતને વિવિધ સંકટના એપિસોડ તેમજ રોગચાળામાંથી બહાર નીકળવામાં મદદ કરી

નવી દિલ્હી, તા.૮

વિશ્વ બેંકના એક અહેવાલ મુજબ, ભારતને ૨૦૪૭ સુધીમાં ૩૦ ટ્રિલિયન ડોલરની અર્થવ્યવસ્થા બનવા માટે નાણાકીય ક્ષેત્રના સુધારાઓને વધુ વેગ આપવાની અને ખાનગી મૂડી એકત્રીકરણને વેગ આપવાની જરૂર છે.

વિશ્વ બેંકના નાણાકીય ક્ષેત્ર મૂલ્યાંકન અહેવાલમાં સ્વીકારવામાં આવ્યું છે કે ભારતના 'વિશ્વ કક્ષાના' ડિજિટલ જાહેર માળખાગત સુવિધાઓ અને સરકારી કાર્યક્રમોએ પુરુષો અને સ્ત્રીઓ માટે નાણાકીય સેવાઓની વિશાળ શ્રેણીની પહોંચમાં નોંધપાત્ર સુધારો કર્યો છે. તેણે ખાસ કરીને મહિલાઓ માટે ખાતાના ઉપયોગને વધુ વધારવા અને વ્યક્તિઓ અને MSME માટે નાણાકીય ઉત્પાદનોની વિશાળ શ્રેણીની સુલભતા સુનિશ્ચિત કરવા માટે સૂચનો પણ કર્યા છે. આંતરરાષ્ટ્રીય નાણાકીય ભંડોળ અને વિશ્વ બેંક નો સંયુક્ત કાર્યક્રમ, નાણાકીય ક્ષેત્ર મૂલ્યાંકન કાર્યક્રમ, દેશના નાણાકીય ક્ષેત્રનું વ્યાપક અને ઊંડાણપૂર્વક વિશ્લેષણ કરે છે.

સપ્ટેમ્બર ૨૦૧૦ થી, આ કવાયત વ્યવસ્થિત રીતે મહત્વપૂર્ણ નાણાકીય ક્ષેત્રો ધરાવતા અધિકારક્ષેત્રો માટે ફરજિયાત બની ગઈ છે. હાલમાં, ભારત સહિત ૩૨ અધિકારક્ષેત્રો માટે દર પાંચ વર્ષે અને અન્ય ૧૫ અધિકારક્ષેત્રો માટે દર ૧૦ વર્ષે હાથ ધરવાનું ફરજિયાત છે. પ્રથા મુજબ, FSAP ના અંતિમ ભાગ તરીકે, IMF નાણાકીય સિસ્ટમ સ્થિરતા મૂલ્યાંકન (અહેવાલ બહાર પાડે છે અને વિશ્વ બેંક નાણાકીય ક્ષેત્ર મૂલ્યાંકન અહેવાલ બહાર પાડે છે.

ભારત માટે છેલ્લો FSAP ૨૦૧૭ માં હાથ ધરવામાં આવ્યો હતો. FSSA રિપોર્ટ ડિસેમ્બર ૨૦૧૭ માં IMF દ્વારા પ્રકાશિત કરવામાં આવ્યો હતો અને FSA રિપોર્ટ ડિસેમ્બર, ૨૦૧૭ માં વિશ્વ બેંક દ્વારા પ્રકાશિત કરવામાં આવ્યો હતો.

નાણા મંત્રાલયે એક નિવેદનમાં જણાવ્યું હતું કે, ભારત IMF-વિશ્વ બેંકની સંયુક્ત ટીમ દ્વારા હાથ ધરવામાં આવેલા નાણાકીય ક્ષેત્રના મૂલ્યાંકનનું સ્વાગત કરે છે. વિશ્વ બેંકના તાજેતરના FSA અહેવાલમાં ભાર મૂકવામાં આવ્યો છે કે ૨૦૧૭ માં છેલ્લા FSAP પછી ભારતની નાણાકીય વ્યવસ્થા વધુ સ્થિતિસ્થાપક, વૈવિધ્યસભર અને સમાવિષ્ટ બની છે. તેમાં નોંધાયું છે કે નાણાકીય ક્ષેત્રના સુધારાઓએ ભારતને ૨૦૧૦ ના દાયકાના વિવિધ સંકટના એપિસોડ તેમજ રોગચાળામાંથી બહાર નીકળવામાં મદદ કરી. તેણે ભાર મૂક્યો છે કે ૨૦૪૭ સુધીમાં ૩૦ ટ્રિલિયન ડોલરની અર્થવ્યવસ્થા બનવાના ભારતના વિઝનને પ્રાપ્ત કરવા માટે ખાનગી મૂડી ગતિશીલતાને વેગ આપવા માટે નાણાકીય ક્ષેત્રના સુધારાઓને વધુ પ્રોત્સાહન આપવાની જરૂર છ''. બેંકો અને NBFCs ના નિયમન અને દેખરેખ અંગે, તેમાં કહેવામાં આવ્યું છે કે ભારતે સહકારી બેંકો પર નિયમનકારી સત્તાનો વિસ્તરણ, મુખ્ય વિવેકપૂર્ણ નિયમોને કડક બનાવ્યા છે.

પ્રારંભિક જાહેર ઓફરનું મૂલ્યાંકન કોઈ નિયમનકારી ખામી નથી

IPOમાં ઊંચા ભાવે વેચાતા શેર પર રોકાણકારોના હિતોનું રક્ષણ કરવા ખાસ ધ્યાન કેન્દ્રિત કરવું જરૂરી

નવી દિલ્હી,તા.૮

Nykaa, Paytm અને Lenskart જેવા IPOમાં ઊંચા ભાવે શેર વેચાઈ રહ્યા હોવાનો મુદ્દો હવે જોર પકડી રહ્યો છે. SEBIના પૂર્ણ-સમયના સભ્ય કમલેશ વાર્ષ્ણેયે જણાવ્યું હતું કે, પ્રારંભિક જાહેર ઓફરનું મૂલ્યાંકન કોઈ નિયમનકારી ખામી નથી. પરંતુ આપણે એ જોવાની જરૂર છે કે છૂટક રોકાણકારોના હિતોનું રક્ષણ કરવા માટે આપણે વધુ સલામતીનાં પગલાં કેવી રીતે મૂકી શકીએ.

સેબીના ચેરમેન તુહિન કાંત પાંડેએ પણ IPOમાં શેરના ઊંચા ભાવ અંગે ચિંતા વ્યક્ત કરી હતી. જોકે, તેમણે જણાવ્યું હતું કે નિયમનકાર IPO મૂલ્યાંકનમાં દખલ કરશે નહીં. અગાઉ, વિશ્લેષકો અને મુખ્ય રોકાણકારોએ પણ લેન્સકાર્ટ IPOના ઊંચા ભાવ અંગે પ્રશ્નો

ઉઠાવ્યા હતા. લેન્સકાર્ટની ઈશ્યૂ કિંમત ૩૮૨-૪૦૨ રાખવામાં આવી હતી. લિસ્ટિંગ પછી તેની મૂડી ૬૯,૭૦૦ કરોડ થશે. તે ૨૮.૨૬ ગણું સબસ્ક્રાઈબ થયું હતું.

મુંબઈમાં એક કાર્યક્રમમાં બોલતા, કમલેશ વાર્ષ્ણેયે જણાવ્યું હતું કે જ્યારે બજાર નિયમનકારનું મૂડી ફાળવણીને નિયંત્રિત કરવાથી દૂર થવું એ એક યોગ્ય પગલું છે, ત્યારે એન્કર રોકાણકારો તરફથી મૂલ્યાંકન વાજબી, અસરકારક અને કાર્યક્ષમ હોવું જોઈએ. હું એમ નથી કહેતો કે આ એક નિયમનકારી અંતર છે, પરંતુ તે વિચાર માટે સારું છે કે હાલમાં કરવામાં આવી રહેલા મૂલ્યાંકન યોગ્ય છે કે નહીં, તેમણે કહ્યું. અમે ઘણા બધા IPO બહાર આવતા જોયા છે જ્યાં રિટેલ રોકાણકારો સતત મૂલ્યાંકનને પડકારી રહ્યા છે.

બિઝનેસ આજકાલ

પેનાસોનિક ઇન્ડિયાના ચેરમેન મનીષ શર્માએ રાજીનામું આપ્યું

નવી દિલ્હી: પેનાસોનિક લાઈફ સોલ્યુશન્સ ઈન્ડિયાના ચેરમેન મનીષ શર્માએ લગભગ ૧૭ વર્ષ સુધી ઉપકરણ અને ગ્રાહક ઈલેક્ટ્રોનિક્સ ઉત્પાદન ઉત્પાદક કંપનીનું સંચાલન કર્યા પછી કંપનીમાંથી રાજીનામું આપી દીધું છે. શર્મા, જેમને ૨૦૧૨ માં પેનાસોનિક ઈન્ડિયાના એમડી અને સીઈઓ તરીકે બઢતી આપવામાં આવી હતી અને ત્યારથી તેઓ કંપનીનું નેતૃત્વ કરી રહ્યા છે, તેઓ આ વર્ષના અંત સુધી પણ આ પદ પર ચાલુ રહેશે, જે નેતૃત્વના સરળ સંક્રમણમાં મદદ કરશે. શુક્રવારે રાત્રે પીટીઆઈ દ્વારા સંપર્ક કરવામાં આવતા, શર્માએ આ ઘટનાક્રમની પુષ્ટિ કરતા કહ્યું,આ એક વ્યક્તિગત, વિચારશીલ નિર્ણય છે, અને હું દેશના ઉત્પાદન વિકાસને આગળ ધપાવવાનું ચાલુ રાખીશ. શર્માએ કહ્યું કે તેઓ તેમના નોટિસ સમયગાળા પછી જાન્યુઆરી ૨૦૨૬ માં તેમના આગામી પગલાની જાહેરાત કરશે. પાછળથી એક નિવેદનમાં, પેનાસોનિકે પણ આ વિકાસની પુષ્ટિ કરી અને કહ્યું કે શર્માએ ભારતમાં પેનાસોનિકની વ્યવસાયિક વ્યૂહરચના, વિકાસ માર્ગ અને સંગઠનાત્મક સંસ્કૃતિને આકાર આપવામાં મહત્વપૂર્ણ ભૂમિકા ભજવી છે.

નાણાકીય વર્ષ ૨૬માં વૃદ્ધિ દર ૬.૮ ટકાથી ઉપર રહેશે : CEA

નવી દિલ્હી: મુખ્ય આર્થિક સલાહકાર વી. અનંત નાગેશ્વરને શુક્રવારે વિશ્વાસ વ્યક્ત કર્યો હતો કે GST દરમાં ઘટાડા અને આવકવેરામાં રાહત દ્વારા વપરાશમાં વધારો થવાને કારણે ચાલુ નાણાકીય વર્ષમાં આર્થિક વૃદ્ધિ ૬.૮ ટકાથી વધુ રહેશે. જાન્યુઆરીમાં સંસદમાં રજૂ કરાયેલા આર્થિક સર્વેમાં નાણાકીય વર્ષ ૨૬ માટે વાસ્તવિક આર્થિક વૃદ્ધિ ૬.૩-૬.૮ ટકા રહેવાનો અંદાજ હતો. હવે ૬.૮ ટકાની ઉત્તરે આવેલા આંકડાને જોતાં આરામદાયક લાગે છે. મારી મૂળ રેન્જ ૬.૩ થી ૬.૮ ટકા હતી (આર્થિક સર્વેક્ષણમાં અંદાજવામાં આવી હતી). ઓગસ્ટમાં, અમે બધા ચિંતિત હતા કે શું આપણે ૬-૭ રેન્જના નીચલા છેડા તરફ પણ જઈશું.હવે મને લાગે છે કે એ કહેવામાં ઘણો આરામ છે કે તે ચોક્કસપણે ૬.૫ ની ઉત્તરે હશે અને હું ૬.૮ ની ઉત્તરે પણ કહેવા માટે વધુ આરામદાયક છું, પરંતુ શું હું તેની સામે ૭ હેન્ડલ મૂકીશ, હું બીજા ક્વાર્ટરના આંકડા બહાર આવે તેની રાહ જોઈશ અને પછી એક સ્તર પણ ઉપર જઈશ,'' નાગેશ્વરને CNBC-TV18 ના ગ્લોબલ લીડરશીપ સમિટ ૨૦૨૫ માં જણાવ્યું હતું.

નિફ્ટી, સેન્સેક્સ બીજા સપ્તાહે પણ ઘટવાનું ચાલુ રાખશે

મુંબઈ: સ્થાનિક અર્થતંત્ર મજબૂત થવાના સંકેતો છતાં, વિદેશી સંસ્થાકીય રોકાણકારો (FII) દ્વારા સતત વેચવાલી થવાને કારણે ભારતીય ઈક્વિટી બેન્ચમાર્ક બીજા સપ્તાહે પણ ઘટાડો ચાલુ રાખ્યો. સપ્તાહ દરમિયાન બેન્ચમાર્ક સૂચકાંકો નિફ્ટી અને સેન્સેક્સ અનુક્રમે ૦.૭૧ અને ૧.૬૫ ટકા ઘટીને ૨૫,૪૯૨ અને ૮૩,૨૧૬ પર બંધ થયા. મિશ્ર વૈશ્વિક સંકેતો અને આઈટી અને ધાતુઓમાં ક્ષેત્રીય નબળાઈ વચ્ચે ફેડ દ્વારા દર ઘટાડાની અપેક્ષાઓ ઓછી થવાથી રોકાણકારોના સાવચેતીભર્યા વલણમાં પણ વધારો થયો. ''પસંદગીના ક્ષેત્રોને બીજા ક્વાર્ટરના આશાસ્પદ કમાણીથી ટેકો મળ્યો, જેમાં મજબૂત નાણાકીય કામગીરી, સંપત્તિ ગુણવત્તામાં સુધારો અને સંભવિત FDI કેપ વધારા અને ક્ષેત્ર એકત્રીકરણ અંગે નવી અટકળોને કારણે PSU બેંકો ફોકસમાં રહી,'' જિયોજિત ઈન્વેસ્ટમેન્ટ્સ લિમિટેડના સંશોધન વડા વિનોદ નાયરે જણાવ્યું. વિશ્લેષકોએ જણાવ્યું હતું કે બાય-ઓન-ડિપ્સ વ્યૂહરચના સમજદાર લાગે છે, કારણ કે અત્યાર સુધી નોંધાયેલા મોટાભાગની નિફ્ટી ૫૦ કંપનીઓના પરિણામો મોટાભાગે અંદાજો સાથે સુસંગત રહ્યા છે.

ઓક્ટોબરમાં ભારતનો CPI ફુગાવો ઘટવાની પ્રબળ ધારણા

નવી દિલ્હી, તા.૮

સપ્ટેમ્બર ૨૦૨૫ માં ભારતનો એકંદર CPI ફુગાવાનો દર ૧.૫૪ ટકા હતો, જે આઠ વર્ષનો સૌથી નીચો દર છે. સપ્ટેમ્બરમાં છૂટક ફુગાવો ઓગસ્ટ ૨૦૨૫ માં ૨.૦૭ ટકાના દર કરતા પણ ઓછો હતો. બેંક ઓફ બરોડાએ ઓક્ટોબરમાં ફુગાવાનો અંદાજ જાહેર કર્યો છે. વૈશ્વિક આર્થિક ઉથલપાથલ હળવી થતાં અને આવશ્યક ચીજવસ્તુઓના ભાવ ઘટતાં ભારતના ગ્રાહક ભાવ સૂચકાંક ફુગાવામાં ઘટાડો થયો છે. બેંક ઓફ બરોડા ના અહેવાલ મુજબ, ઓક્ટોબર ૨૦૨૫ માં છૂટક ફુગાવો ૦.૪ ટકાથી ૦.૬ ટકાની રેન્જમાં રહેવાની ધારણા છે. અહેવાલ મુજબ, GST દરોના તર્કસંગતકરણ અને વૈશ્વિક કોમોડિટીના ભાવમાં ઘટાડાને કારણે ફુગાવો ઓછો રહ્યો છે.

સપ્ટેમ્બર ૨૦૨૫ માં ભારતનો એકંદર CPI ફુગાવાનો દર ૧.૫૪ ટકા હતો, જે આઠ વર્ષનો સૌથી નીચો દર હતો. તે ઓગસ્ટ ૨૦૨૫ માં નોંધાયેલા ૨.૦૭ ટકા કરતા પણ ઓછો હતો. આ ઘટાડો મુખ્યત્વે ખાદ્ય પદાર્થોના ભાવમાં ઘટાડો થવાને કારણે થયો હતો. જૂન ૨૦૧૭ પછી આ સૌથી નીચો વાર્ષિક ફુગાવાનો દર હતો. BoB એસેન્શિયલ કોમોડિટીઝ ઈન્ડેક્સ અનુસાર, ઓક્ટોબર ૨૦૨૫ માં સતત છઠ્ઠા મહિને મુખ્ય કોમોડિટીઝના ભાવ સાંકડી રેન્જમાં રહ્યા. વાર્ષિક ધોરણે ઈન્ડેક્સમાં ૩.૬ ટકાનો ઘટાડો થયો, જે તેની સ્થાપના પછીનો સૌથી તીવ્ર ઘટાડો છે. નવેમ્બરમાં પણ ઘટાડો ચાલુ રહ્યો છે.

SBIએ ૨૦૩૦ સુધીમાં વિશ્વની ટોચની ૧૦ સૌથી મૂલ્યવાન બેંકોમાં સ્થાન મેળવવાનું લક્ષ્ય નક્કી કર્યું

ગ્લોબલ બેંકિંગ સેક્ટરમાં ભારતનો દબદબો વધશે! SBIએ આ માટે ખાસ પ્લાન બનાવ્યો

છેલ્લા ચારથી પાંચ વર્ષોમાં સતત નફામાં વૃદ્ધિ થઈ સાથે બેંકની આંતરિક મૂડી ક્ષમતા પણ વધી

નવી દિલ્હી, તા.૮

ભારતનું અર્થતંત્ર ઝડપથી પ્રગતિ કરી રહ્યું છે અને સરકાર દેશની આર્થિક તંદુરસ્તી મજબૂત રાખવા માટે અનેક મહત્વપૂર્ણ નિર્ણયો લઈ રહી છે. આ સાથે રિઝર્વ બેંક ઓફ ઈન્ડિયા દ્વારા શરૂ કરાયેલા બેંકિંગ સુધારાઓ પણ ક્ષેત્રમાં નવી ઉર્જા ફૂંકી રહ્યા છે. આ પૃષ્ઠભૂમિમાં દેશની સૌથી મોટી જાહેર ક્ષેત્રની બેંક સ્ટેટ બેંક ઓફ ઈન્ડિયા હવે વૈશ્વિક સ્તરે પોતાનું પ્રભુત્વ સ્થાપિત કરવાનો સંકલ્પ વ્યક્ત કરી રહી છે. ૧૦૦ ટ્રિલિયનના કુલ વ્યવસાયનું ઐતિહાસિક સીમાચિહ્ન પાર કર્યા પછી, SBIએ ૨૦૩૦ સુધીમાં વિશ્વની ટોચની ૧૦ સૌથી મૂલ્યવાન બેંકોમાં સ્થાન મેળવવાનું લક્ષ્ય નક્કી કર્યું છે.

SBIના ચેરમેન સી. એસ. સેટ્ટીએ જણાવ્યું કે, બેંકનું લક્ષ્ય માત્ર વિકાસ નહીં, પરંતુ મૂડીની દ્રષ્ટિએ વૈશ્વિક ધોરણો પર ઉભી રહેવાનું છે. હાલ બજાર મૂડીકરણની દ્રષ્ટિએ SBI જાહેર ક્ષેત્રમાં અગ્રેસર છે. તેમણે જણાવ્યું કે, બેંકનું લક્ષ્ય મૂડી પર્યાપ્તતા ગુણોત્તર ૧૫% અને કોર ઈક્વિટી ગુણોત્તર ૧૨% સુધી પહોંચાડવાનું છે. સપ્ટેમ્બર ૨૦૨૫ ના અંતે SBIનો ઝ્રછઇ ૧૪.૬૨% અને CET-1 ૧૧.૪૭% હતો એટલે કે લક્ષ્યની નજીક. સેટ્ટીએ જણાવ્યું કે, છેલ્લા કેટલાક વર્ષોમાં નફામાં નોંધપાત્ર વધારો થયો છે, છતાં અમારું ધ્યેય મૂડી સ્તર વધુ મજબૂત રાખવાનું છે. CAR અને CET-1ના ઉચ્ચ સ્તરથી ભવિષ્યની જરૂરિયાતો અને જોખમ બંને સામે સુરક્ષા મળે છે.

SBIએ જણાવ્યું કે, છેલ્લા ચારથી પાંચ વર્ષોમાં સતત નફામાં વૃદ્ધિ થઈ છે. નફાની સાથે બેંકની આંતરિક મૂડી ક્ષમતા પણ વધી છે. હાલ SBI પાસે ૬ થી ૭ ટ્રિલિયન સુધીની વૃદ્ધિ-સહાયક મૂડી ઉપલબ્ધ છે, જે તેના આગામી વિકાસ માટે આધારરૂપ છે. રિઝર્વ બેંક ઓફ ઈન્ડિયા દ્વારા શરૂ કરાયેલા બેંકિંગ સુધારાઓ પણ ક્ષેત્રમાં નવી ઉર્જા ફૂંકી રહ્યા છે. આ પૃષ્ઠભૂમિમાં દેશની સૌથી મોટી જાહેર ક્ષેત્રની બેંક સ્ટેટ બેંક ઓફ ઈન્ડિયા હવે વૈશ્વિક સ્તરે પોતાનું પ્રભુત્વ સ્થાપિત કરવાનો સંકલ્પ વ્યક્ત કરી રહી છે.

તાજેતરમાં SBIએ ૧૦૦ લાખ કરોડના કુલ વ્યવસાયનો માઈલસ્ટોન પાર કર્યો છે, જેમાં લોન અને થાપણ બંનેનો સમાવેશ થાય છે. શાખાઓની સંખ્યા અને કુલ લોનના હિસાબે SBI દેશની સૌથી મોટી બેંક તરીકે સ્થાપિત થઈ ચૂકી છે. ગુરુવારે SBIનું બજાર મૂડીકરણ ઈ૧૦૦ બિલિયનને વટાવી ગયું, જેના કારણે તે HDFC બેંક, TCS, રિલાયન્સ ઈન્ડસ્ટ્રીઝ, ભારતી એરટેલ અને ICICI બેંક જેવી ટોચની કંપનીઓની શ્રેણીમાં જોડાઈ ગઈ છે.

સપ્ટેમ્બર ૨૦૨૫ ત્રિમાસિક ગાળામાં બેંકનો ચોખ્ખો નફો વાર્ષિક ધોરણે ૧૦% વધીને ૨૦,૧૬૦ કરોડ થયો. આ વૃદ્ધિ મુખ્યત્વે રિટેલ, કૃષિ અને MSME ક્ષેત્રમાં લોન વધારાના કારણે તેમજ યસ બેંકમાં હિસ્સો વેચવાથી પ્રાપ્ત ફાયદાના કારણે શક્ય બની. આ સમયગાળા દરમિયાન SBIની કુલ લોન ૪૪.૨૦ લાખ કરોડ અને કુલ થાપણો ૫૫.૯૨ લાખ કરોડ સુધી પહોંચી હતી.

દિવાળી જેવા તહેવારો પછી ભારતમાં સોના અને ચાંદીની ખરીદી ધીમી પડી

સોનું ૬૭૦ ઘટીને ૧,૨૦,૧૦૦ થયું, ચાંદી પણ ૮૫૦ ઘટીને ૧,૪૮,૨૭૫ પ્રતિ કિલો થઈ

નવી દિલ્હી, તા.૮

આ અઠવાડિયે સોના-ચાંદીના ભાવમાં ઘટાડો થયો છે. ઈન્ડિયા બુલિયન એન્ડ જ્વેલર્સ એસોસિયેશન (IBJA) અનુસાર, ૩૧ ઓક્ટોબરે સોનું ૧,૨૦,૭૭૦ પ્રતિ ૧૦ ગ્રામ હતું, જે ૭ નવેમ્બર સુધીમાં ૬૭૦ ઘટીને ૧,૨૦,૧૦૦ થયું છે. આ સતત ત્રીજું અઠવાડિયું છે, જ્યારે સોનાના ભાવમાં ઘટાડો થયો છે. ૧૭ ઓક્ટોબરે, સોનું ૧,૨૯,૫૮૪ પ્રતિ ૧૦ ગ્રામ હતું.

ચાંદીની પણ આવી જ સ્થિતિ છે. ગયા અઠવાડિયાના છેલ્લા ટ્રેડિંગ દિવસે (૩૧ ઓક્ટોબર) ૧ કિલોગ્રામ ચાંદીનો ભાવ

૧,૪૯,૧૨૫ રૂપિયા હતો, જે આ અઠવાડિયાના છેલ્લા ટ્રેડિંગ દિવસ, ૭ નવેમ્બર સુધીમાં ૮૫૦ રૂપિયા ઘટીને ૧,૪૮,૨૭૫ રૂપિયા પ્રતિ કિલોગ્રામ થયો છે. દિવાળી જેવા તહેવારો પછી ભારતમાં સોના અને ચાંદીની ખરીદી ધીમી પડી ગઈ છે. એના કારણે સોના અને ચાંદીની માગમાં ઘટાડો થયો છે. વૈશ્વિક તણાવમાં ઘટાડોઃ સોના અને ચાંદીને 'સેફ હેવન' માનવામાં આવે છે, એટલે કે લોકો મુશ્કેલ સમયમાં એને ખરીદે છે. વૈશ્વિક તણાવમાં ઘટાડો થવાથી એના ભાવમાં ઘટાડો થયો છે. રોકાણકારો તેજી પછી પ્રોફિટ બુક કરી રહ્યા છે. રિલેટિવ સ્ટ્રેન્થ ઈન્ડેક્સ જેવાં ટેક્નિકલ ઈન્ડિકેટર્સ દર્શાવે છે કે કિંમતો ઓવરબોટ ઝોનમાં પહોંચી ગઈ છે, તેથી ટ્રેન્ડ ફોલોઅર્સ અને ડીલરો વેચાણ શરૂ કરી દીધું છે.

અત્યારસુધીમાં સોનાના ભાવમાં ૪૩,૯૩૮નો વધારો થયો છે. ૩૧ ડિસેમ્બર, ૨૦૨૪ના રોજ ૨૪ કેરેટ સોનાના ૧૦ ગ્રામનો ભાવ ૭૬,૧૬૨ હતો, જે હવે વધીને ૧,૨૦,૧૦૦ થઈ ગયો છે. આ દરમિયાન ચાંદીના ભાવમાં પણ ૬૨,૨૫૮નો વધારો થયો છે.

રાષ્ટ્રપતિ ટ્રમ્પના ટેરિફના કારણે જાપાની ઓટોમેકર્સ પર અસર પડી

ટોક્યો, તા.૮

હોન્ડાએ શુક્રવારે અહેવાલ આપ્યો હતો કે સપ્ટેમ્બર સુધીના પ્રથમ નાણાકીય વર્ષના છ મહિનામાં તેનો નફો પાછલા વર્ષની તુલનામાં ૩૭% ઘટ્યો હતો, કારણ કે રાષ્ટ્રપતિ ડોનાલ્ડ ટ્રમ્પના ટેરિફથી થયેલા નુકસાને મજબૂત મોટરસાઈકલ વેચાણમાં વધારો સરભર કર્યો હતો. ટોક્યો સ્થિત હોન્ડા મોટર કંપનીએ એપ્રિલ-સપ્ટેમ્બર માટે ૩૧૧.૮ બિલિયન યેન ($2 બિલિયન) નફો નોંધાવ્યો હતો, જે એક વર્ષ અગાઉ ૪૯૪.૬ બિલિયન યેનથી ઓછો હતો.

છ મહિનામાં કુલ વેચાણ ૧૦.૬ ટ્રિલિયન યેન ($69 બિલિયન) થયું, જે લગભગ ૧૦.૮ ટ્રિલિયન યેનથી ૧.૫% ઓછું છે. હોન્ડાએ માર્ચ ૨૦૨૬ સુધીના નાણાકીય વર્ષ માટે તેના નફાનો અંદાજ ઘટાડીને ૩૦૦ બિલિયન યેન ($2 બિલિયન) કર્યો છે, જે ગયા વર્ષના ૮૩૫.૮ બિલિયન યેનથી ૬૪% ઓછો હશે.

ફોર્મ A

જાહેર ઘોષણા

(ઈન્સોલ્વન્સી એન્ડ બેન્કરપ્સી બોર્ડ ઓફ ઈન્ડિયા (કોર્પોરેટ વ્યક્તિઓ માટે નાદારી નિરાકરણ પ્રક્રિયા) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

સીએમ સ્મિથ એન્ડ સન્સ લેણદારોના ધ્યાન માટે

	સંબંધિત વિગતો	
૧.	કોર્પોરેટ દેવાદારનું નામ	ટર્નરેસ્ટ રિસોર્સિસ પ્રાઈવેટ લિમિટેડ
૨.	કોર્પોરેટ દેવાદારના સમાવેશની તારીખ	૨૦/૦૪/૨૦૧૭
૩.	કોર્પોરેટ દેવાદાર જે સત્તા હેઠળ નિવેશ/નોંધાયેલ છે	ROC - અમદાવાદ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર	U17297GJ1998PLC034205
૫.	કોર્પોરેટ દેવાદારના રજિસ્ટર્ડ ઓફિસ અને મુખ્ય કાર્યાલય (જો કોઈ હોય તો)નું સરનામું	ડી-૧૦૦૧, સ્વાતિ ક્રિમસન એન્ડ ક્લોવ, એનઆર શિલાજ સર્કલ વિલઃ શિલજ પાસે, તા.: ડાસ્ક, આરઓઆઈ, અમદાવાદ, ગુજરાત, ભારત, ૩૮૦૦૫૯
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં નાદારી શરૂ થવાની તારીખ	૦૭/૧૧/૨૦૨૫
૭.	નાદારી નિવારણ પ્રક્રિયા બંધ થવાની અંદાજિત તારીખ	૦૬/૦૫/૨૦૨૬
૮.	વચગાળાના નિવારણ વ્યાવસાયિક તરીકે કાર્ય કરતા નાદારી વ્યાવસાયિકનું નામ અને નોંધણી નંબર	શ્રી રાજેન્દ્ર દેવીદાસ પુરણિક IBBI/IPA-001/IP-P02029/2020-2021/13149
૯.	બોર્ડમાં નોંધાયેલ વચગાળાના નિવારણ વ્યાવસાયિકનું સરનામું અને ઈ-મેલ	C-601 દિનડોશી ઓંકાર સીએચએસ લિમિટેડ શિવધામ કોમ્પ્લેક્સ, જનરલ એકે વૈદ્ય માર્ગ, ફાયર બ્રિગેડ મલાડ ઈસ્ટની સામે, મુંબઈ સબર્બન, મહારાષ્ટ્ર, ૪૦૦૦૯૭, ઈમેલ:-rdpuranik@gmail.com
૧૦.	વચગાળાના નિવારણ વ્યાવસાયિક સાથે પત્રવ્યવહાર માટે ઉપયોગમાં લેવાતું સરનામું અને ઈ-મેલ	C-601 દિનડોશી ઓંકાર સીએચએસ લિમિટેડ શિવધામ કોમ્પ્લેક્સ, જનરલ એકે વૈદ્ય માર્ગ, ફાયર બ્રિગેડ મલાડ ઈસ્ટની સામે, મુંબઈ સબર્બન, મહારાષ્ટ્ર, ૪૦૦૦૯૭, ઇમેઇલ: cirp.turnrestresources@gmail.com મોબાઈલ નંબર ૯૮૨૦૧૨૭૮૨૮
૧૧.	દાવા રજૂ કરવાની છેલ્લી તારીખ	૨૧/૧૧/૨૦૨૫
૧૨.	વચગાળાના નિવારણ વ્યાવસાયિક દ્વારા નક્કી કરાયેલ કલમ ૨૧ ની પેટા-કલમ (6A) ની કલમ (b) હેઠળ લેણદારોના વર્ગો, જો કોઈ હોય તો,	લાગુ પડતું નથી
૧૩.	નાદારી વ્યાવસાયિકોના નામ એક વર્ગમાં લેણદારોના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે ઓળખાયેલા (દરેક વર્ગ માટે ત્રણ નામો)	લાગુ પડતું નથી
૧૪.	(a) સંબંધિત ફોર્મ અને (b) અધિકૃત પ્રતિનિધિઓની વિગતો અહીં ઉપલબ્ધ છે:	www.ibbi.gov.in → ક્વિક લિંક્સ ડાઉનલોડ્સ → IBBI (કોર્પોરેટ વ્યક્તિઓ માટે નાદારી નિરાકરણ પ્રક્રિયા) નિયમો, ૨૦૧૬.

આથી સૂચના આપવામાં આવે છે કે **નેશનલ કંપની લો ટ્રિબ્યુનલ,** અમદાવાદ બેન્ચ, કોર્ટ I એ **૭ નવેમ્બર ૨૦૨૫** ના રોજ CP (IB)/269(AHM)/2025 સાથે IA/1078(AHM)/2025 માં મેસર્સ ટર્નરેસ્ટ રિસોર્સિસ પ્રાઈવેટ લિમિટેડ ની કોર્પોરેટ નાદારી નિરાકરણ પ્રક્રિયા શરૂ કરવાનો આદેશ આપ્યો છે.

મેસર્સ ટર્નરેસ્ટ રિસોર્સિસ પ્રાઇવેટ લિમિટેડ ના લેણદારોને **૨૧ નવેમ્બર ૨૦૨૫** ના રોજ અથવા તે પહેલાં એન્ટ્રી નંબર ૧૦ સામે ઉલ્લેખિત સરનામે વચગાળાના રિઝોલ્યુશન પ્રોફેશનલને પુરાવા સાથે તેમના દાવા સબમિટ કરવા માટે કહેવામાં આવે છે.

નાણાકીય લેણદારોએ પુરાવા સાથે તેમના દાવા ફક્ત ઈલેક્ટ્રોનિક માધ્યમથી જ સબમિટ કરવાના રહેશે. અન્ય તમામ લેણદારો પુરાવા સાથે દાવા રૂબરૂમાં, પોસ્ટ દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમથી સબમિટ કરી શકે છે.

એન્ટ્રી નંબર ૧૨ ની સામે સૂચિબદ્ધ વર્ગના નાણાકીય લેણદારે, ફોર્મ CA-લાગુ નથી માં, એન્ટ્રી નંબર ૧૩ ની સામે સૂચિબદ્ધ ત્રણ નાદારી વ્યાવસાયિકોમાંથી વર્ગના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે [વર્ગ સ્પષ્ટીકરણ] ની પસંદગી દર્શાવવી પડશે.

દાવાના ખોટા અથવા ગેરમાર્ગે દોરનારા પુરાવા રજૂ કરવા પર દંડ લાગશે.

તારીખ: ૦૯/૧૧/૨૦૨૫
સ્થળ: મુંબઈ/અમદાવાદ

રાજેન્દ્ર દેવીદાસ પુરણિક
વચગાળાના રિઝોલ્યુશન પ્રોફેશનલ

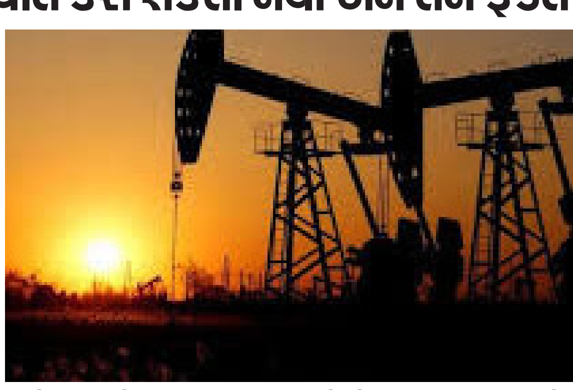
અમેરિકાના રાષ્ટ્રપતિ ડોનાલ્ડ ટ્રમ્પે હંગેરીને પ્રતિબંધોમાંથી મુક્તિ આપી

હંગેરીને રશિયા પાસેથી તેલ ખરીદવાની છૂટ મળી

દેશ સમુદ્ર માર્ગે આયાત કરી શકતો નથી અને તેને ફક્ત પાઇપલાઇન દ્વારા જ ઊર્જા પુરવઠો મળે છે

ન્યૂયોર્ક, તા.૮

અમેરિકાના રાષ્ટ્રપતિ ડોનાલ્ડ ટ્રમ્પે હંગેરીને પ્રતિબંધોમાંથી મુક્તિ આપી છે, જેનાથી તે રશિયા પાસેથી તેલ ખરીદી શકે છે. આ નિર્ણય હંગેરીની ઉર્જા સુરક્ષા માટે મહત્વપૂર્ણ માનવામાં આવે છે, કારણ કે દેશ સમુદ્ર માર્ગે તેલ આયાત કરી શકતો નથી અને પાઈપલાઈનો પર આધાર રાખે છે. અમેરિકાના રાષ્ટ્રપતિ ડોનાલ્ડ ટ્રમ્પે હંગેરીના વડા પ્રધાન વિક્ટર ઓર્બનને રશિયા પાસેથી તેલ ખરીદવા માટે પ્રતિબંધોમાંથી મુક્તિ આપી છે. વ્હાઈટ હાઉસમાં બંને જમણેરી નેતાઓ વચ્ચેની મુલાકાત દરમિયાન, ટ્રમ્પ અને ઓર્બને



ખુલ્લેઆમ એકબીજાના વખાણ કર્યા. ટ્રમ્પ સત્તામાં પાછા ફર્યા પછી વ્હાઈટ હાઉસમાં ઓર્બનની આ પહેલી મુલાકાત છે. બેઠક દરમિયાન, ઓર્બને કહ્યું કે રશિયાને હરાવવા માટે યુક્રેનને ચમત્કારની જરૂર પડશે, જે તેમના વલણ અને અન્ય યુરોપિયન નેતાઓ વચ્ચે સ્પષ્ટ તફાવત દર્શાવે છે.

હંગેરિયન વિદેશ પ્રધાન પીટર સિજાર્ટોએ આ બેઠકને એક મહત્વપૂર્ણ સીમાચિહ્નરૂપ ગણાવી, ઠ પર જણાવ્યું કે આ નિર્ણય તેમના દેશની ઊર્જા સુરક્ષા માટે મહત્વપૂર્ણ હતો.રાષ્ટ્રપતિ ટ્રમ્પે અગાઉ જણાવ્યું હતું કે હંગેરીને તેના ભૌગોલિક સ્થાનને કારણે રાહત આપવામાં આવશે, કારણ કે તે જમીનથી ઘેરાયેલું છે અને દેશ સમુદ્ર માર્ગે આયાત કરી શકતો નથી અને તેને ફક્ત પાઈપલાઈન દ્વારા જ ઉર્જા પુરવઠો મળે છે.

ઓર્બને વારંવાર યુક્રેન પર રશિયાના આક્રમણને ટેકો આપવા માટે અન્ય ઈ સભ્યોના દબાણનો પ્રતિકાર કર્યો છે, અને ભારપૂર્વક જણાવ્યું છે કે રશિયન ઊર્જા તેમના દેશ માટે મહત્વપૂર્ણ છે. વડા પ્રધાન વિક્ટર ઓર્બને એમ પણ કહ્યું હતું કે પાઈપલાઈન કોઈ વૈચારિક કે રાજકીય મુદ્દો નથી, પરંતુ ભૌતિક જરૂરિયાત છે, કારણ કે હંગેરીમાં બંદરોનો અભાવ છે. હંગેરીને ઈમાં ટ્રમ્પ અને ક્રેમલિન બંનેનો નજીકનો સાથી માનવામાં આવે છે. તેણે અગાઉ બુડાપેસ્ટમાં ટ્રમ્પ અને રશિયન રાષ્ટ્રપતિ વ્લાદિમીર પુતિન વચ્ચે શિખર સંમેલનનો પ્રસ્તાવ મૂક્યો હતો, પરંતુ યુક્રેન પરના આક્રમણ અંગે મતભેદો વધતાં ટ્રમ્પે ઓક્ટોબરમાં આ બેઠક રદ કરી હતી. ટ્રમ્પ વહીવટીતંત્રે બે મોટી રશિયન તેલ કંપનીઓ, રોઝનેફ્ટ અને લુકોઈલ પર પ્રતિબંધો લાદ્યા છે.

સારા ચોમાસાને કારણે આ વર્ષે ગ્રામીણ ભારતમાં વપરાશમાં ઝડપી વૃદ્ધિ થઈ

નવી દિલ્હી, તા.૮

સરકારે શહેરી વપરાશને વધારવા માટે પગલાં લીધાં છે, જેમ કે આવકવેરામાં ઘટાડો અને GST સુધારા, પરંતુ આ છતાં, ગ્રામીણ વપરાશમાં મોટો વધારો જોવા મળ્યો છે. અહેવાલ મુજબ, નાણાકીય વર્ષ ૨૦૨૫ ના બીજા ભાગથી ગ્રામીણ વપરાશ સતત વધી રહ્યો છે. ભારતમાં વપરાશની ગતિ હવે શહેરો કરતાં ગ્રામીણ વિસ્તારોમાં વધુ જોવા મળી રહી છે. મોતીલાલ ઓસ્વાલ ફાઈનાન્શિયલ સર્વિસીસના તાજેતરના ઈકોસ્કોપ રિપોર્ટ, ''ગ્રામીણ નિયમો, શહેરી અનુસરે છે'' અનુસાર, વધતી આવક, ધિરાણની સરળ પહોંચ અને સારા ચોમાસાને કારણે ગ્રામીણ ભારતમાં વપરાશમાં ઝડપી વૃદ્ધિ થઈ છે. સરકારે શહેરી વપરાશને વધારવા માટે પગલાં લીધાં છે, જેમ કે આવકવેરામાં ઘટાડો અને GST સુધારા, પરંતુ આ છતાં, ગ્રામીણ વપરાશમાં મોટો વધારો જોવા મળ્યો છે.